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Clause 26

1. That at page 13, lines 12 and 13.—

for "no court inferior to that of a presidency magistrate or a magistrate of the first class" substitute—

substitute "no court other than that of a metropolitan magistrate or a judicial magistrate of the first class or a court superior thereto".

 That at page 13, line 15, for "1898" substitute "1973".

(iv) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tokyo Convention Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1974.'

(v) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Small Coins (Offences) Amendment Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 28th November, 1974.'

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- The Tokyo Convention Bill, 1974.
- (2) The Small Coins (Offences)
 Amendment Bill, 1974.

13.43 hrs.

13.43 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

(1) APPOINTMENT OF MEMBER OF LOK SABHA TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Now-gong): I beg to move:

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure. 1908, and the Limitation Act. 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel".

MR. SPEAKER: Motion moved:

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1998, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel."

The Motion was adopted.

(ii) RECOMMENDATION TO RAJYA SABKA TO APPOINT A MEMBER TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Bipinpal Das and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: Motion moved:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation